

ITEM NO.2

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.79035/2018 in
Petition(s) for Special Leave to Appeal (Crl.) No.4634/2014

(Arising out of impugned final judgment and order dated 30-04-2014
in CRLA No. 1132/2012 passed by the High Court of Judicature at
Bombay)

VIJAY MADANLAL CHOUDHARY & ORS. **Petitioner(s)**

VERSUS

UNION OF INDIA & ORS. **Respondent(s)**

(With appln.(s) for direction)

Date : 31-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
(VACATION BENCH)

For Petitioner(s)

Ms. Preeti Singh, AOR

Mr. Vikram Chaudhri, Sr. Adv.

Mr. Nikhil Jain, AOR

Mr. Rishi Sehgal, Adv.

M/s. Fox Mandal & Co.

For Respondent(s)

Mr. Vikramjit Banerjee, ASG

Mr. T.A. Khan, Adv.

Mr. S.S. Shamsheri, Adv.

Ms. Shruti Agarwal, Adv.

Mr. Shubhendu Anand, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. M. T. George, AOR

Mr. O. P. Gaggar, AOR

Mr. V. Sudeer, Adv.
Mr. M.B. Rama Subba Raju, Adv.
Mr. M. chandra Sekhar, Adv.
Ms. Soumyashree Kulkarni, Adv.
Mr. Balaji Srinivasan, AOR

Mr. Nitin Kumar Thakur, AOR

Ms. Gunjan S. Jain, Adv.
Mr. Tavinder P. Sidhu, Adv.
M/s. M. V. Kini & Associates

Mr. Nishant Ramakantrao Katneshwarkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Additional Chief Metropolitan Magistrate, Esplanade, Mumbai, should have realized that once an order is passed by the Supreme Court directing release of the petitioner on bail and there is no mention about the bail amount, it is incumbent on the trial court to fix the amount for the bail bonds. The order dated 21st May, 2018, of the Additional Chief Metropolitan Magistrate, Esplanade, Mumbai, refusing to release the petitioner on bail on the ground that bail amount has not been mentioned in our order, is not justified.

The Additional Chief Metropolitan Magistrate, Esplanade, Mumbai, is well advised to proceed to release the petitioner on bail to his satisfaction by fixing the amount for the bail bonds.

The application is disposed of accordingly.

(Chetan Kumar)
A.R. - cum - P.S.

(Tapan Kumar Chakraborty)
Court Master